

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 218 of 2018

IN THE MATTER OF:

SRG Earth Resources Pvt. Ltd.

...Appellant

Versus

Electrosteel Steels Ltd. & Anr.

...Respondents

Present:

For Appellant : **Mr. Ajit Kumar Sinha, Senior Advocate assisted by
Mr. Praveen Kumar Singh and Mr. Ziauddin Ahmad,
Advocates**

For Respondents: **Ms. Priyanka Sinha and Ms. Ashwarya Sinha
Advocate**

**Mr. Gourab Banerjee, Senior advocate assisted by
Mr. Rak, Ms. Mrida and Ms. Misha, Advocates for
R.P.**

O R D E R

12.07.2018 The appellant is a ‘Operational Creditor, who submitted claim for Rs. 3.351 Crores. However, the ‘Resolution Professional’ admitted only a sum of Rs. 1.55 Crores as due to the appellant.

Admittedly, the resolution process has come to an end and the approval of the ‘resolution plan’ given by the Adjudicating Authority is pending for consideration before this Appellate Tribunal in another appeal. In these circumstances, it is not possible to give any finding in this appeal.

However, we give liberty to bring the aforesaid matter before this Appellate Tribunal, in the appeal wherein approval of Resolution Plan is pending consideration.

With the aforesaid observation, the appeal stands disposed of. No cost.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/sk/